

ORISSA ORDINANCE NO 1 OF 1993

THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ORDINANCE, 1993

[Promulgated by the Governor on the 15th January 1993, first published in an extraordinary issue of

[the *Orissa Gazette* dated the 19th January 1993]

AN

ORDINANCE

FURTHER TO AMEND THE ORISSA GRAMA PANCHAYATS ACT, 1964

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Grama Panchayats Act, 1964 in the manner hereinafter appearing.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forty-third Year of the Republic of India :—

Short title 1. This Ordinance may be called the Orissa Grama Panchayats (Amendment Ordinance, 1993,

Amendment of Section 10. 2. In the Orissa Grama Panchayats Act, 1964 (hereinafter referred to as the Orissa Act, 1964) in sub-section (1) of Section 10, after clause (b), the following clause of shall be inserted, namely :—

“(c) the member of the Samiti elected under clause (h) of sub-section (1) of Orissa Act 7 Section 16 of the Orissa Panchayat Samiti Act, 1959 from the concerned of 1960. Grama who shall be the *ex-officio* member having no right to vote at any meeting of the Grama Panchayat. ”.

Amendment of Section 11 3. In the principal Act, in Section 11, after clause (c), the following clause shall be inserted, namely :—

“(d) as a member, if he is unable to read and write Oriya. ”.

Amendment of Section 15 4. In the principal Act, for the proviso to Section 15, the following Proviso shall be substituted, namely :—

“Provided that if the prescribed authority is satisfied that the majority of members including the Sarpanch of the Grama Panchayat have been duly returned, he shall publish the names of such members, without awaiting for the result of election whether conducted or not of the remaining member. ”.

Amendment of Section 17 5. In the principal Act, in sub-section (1) of Section 17, for the words “publication of names of all members” the words “first publication of names of members” shall be substituted.

Amendment
of section 25.

6. In the principal Act, in sub-section (1) of section 25,—

(a) for clause (q), the following clause shall be substituted, namely:—

“(q) is a member of the Samiti elected under clause (h) of sub-section (1) of section 16 of the Orissa Panchayat Samiti Act, 1959; or”;

Orissa Act 7
of 1960.

(b) in clause (s), for the word and full stop “State”, the words and semicolon “State.; or” shall be substituted; and

(c) after clause (s), the following clause shall be inserted, namely:—

“(t) is in arrear of any dues payable by him to the Grama Panchayat”.

Amendment
of section 27.

7. In the principal Act, after sub-section (2) of section 27, the following sub-section shall be inserted, namely:—

“(3) Notwithstanding anything contained in this section, the management control and superintendence of the elections conducted under this Act shall vest in the Director.”.

General
Amendment

8. In the principal Act, for the words “Subdivisional Officer” wherever they occur, the word “Sub-Collector” shall be substituted.

YAGYA DATT SHARMA

GOVERNOR OF ORISSA

Dated the 15th January 1993